

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.89/(MAH)/2012
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2016

NAME OF THE PARTIES: M/s. Quinn Silver City Sweden AB

V/s.

M/s. Quinn Silver City India Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 186 of the Companies Act 1956.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
1.	Arun Siwach	Advocate for petitioner	} Bamber
2.	Bhagyashree Lembke	Advocate for petitioner	

Order

C.P No. 89/186/CLB/MB/MAH/2012

1. Ld. Advocate from the side of the Petitioner are present. No one is present from the side of the Respondent; as happened in the past several years.
2. Ld. Advocate has explained the reason for moving the C.P. as well as informed that several attempts have been made to serve the notice on the non-resident Respondent; (Resident of Ireland); but so far without any progress.
3. After considering the past history of the case it appears to be justifiable to call for a report from the ROC in respect of the service of notice upon the Respondents at their addresses at Ireland. He is hereby directed to submit the report on or before 10.10.2016.

MKS

4. Side by side the Ld. Advocate appearing on behalf of the Petitioner is hereby directed to serve the notice to the Respondents as prescribed under law/ speed-post/ email etc. intimating the next date of hearing, fixed for 19.10.2016.

sd/-

M. K. SHRAWAT
Member (Judicial)

Dated: 22nd August, 2016.